Union Deputy Law Minister's complaint against Law Secretary

- 49. SHRI M P. BHARGAVA: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) whether the complaint made by the Union Deputy Minister of Law against the Secretary in that Ministry recently has been looked into; and
- (b) whether the Prime Minister has since got the natter examined?

THE MINISTER OF LAW (SHRI P. GOVINDA MENON): (a) and (b) On 16-4-69, during a discussion between me and the Deputy Law Minister when the Law Secretary, Shri Gae, was present by invitation, the intervention made by the Law Secretary was objected to by the Deputy I aw Minister later on. When he complained about it to me, the Law Secretary on my advice expressed regret Deputy Law Minister thereupon said that the matter was closed so far a he was concerned. He stated so in the Lok Sabha on 28-4-69. I have placed the whole matter before the Prime Mini ter but I am not aware as to whether there has been an examination of the matter.

COLLABORATION AGREEMENTS SIGNED | B / H. M. T.

50. SHRI M SRINIVASA REDDY :
SHRI Y. ADINARAYANA
REDEY :

Will the Minister of INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the Hindustan Machine Tools L d., have signed four Collaborat on agreements recently; and
 - (b) if so, the details thereof?

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) Yes, Madam. The following four

ollab or ation agreements have been signed by Hindustan Machine Tools:

Name of Product collaborator

- 1. M/s. Machine Tool Oerlikon Model Works Oerlikon- DA Centre Buehrle Limited, Lathes. Switzerland.
- M/s. Verson All- Presses and Press steel Press Co. Brakes.
 Chicago, Illinois,
 U.S.A.
- 3. M/s. Interfonda Die casting Ltd., St. Gall. machines and Plastic Injection Moulding Machines.
- 4. M/s. Ateliers GSP, Drilling and 92-Courbevoie, Boring Ma-France. Ma-
- (b) These agreements are in the nature of commercial contracts and it is not considered appropriate to divulge the details of these Agreements.

Abolition of Upper House in Punjab

- 51. SARDAR NARINDAR SINGH BRAR: Will the Minister of LAW AND SOCIAL WELFARE be pleased to state:
- (a) whether the resolution passed by the Punjab Legislative Assembly recently for the abolition of the Upper House in that State has been forwarded to the Centre for necessary action; and
- (b) if so, the steps that are being taken to implement the resolution?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHR! MOHD. YUNUS SALEEM): (a) Yes, Madam.

(b) Steps are being taken to introduce a Bill for implementing the resolut cn.

विदिशः स्टेशन पर रेल का ऊपरी पुल

52. श्री निरंजन वर्माः क्या रेल मंत्री यह बताने की कृपा करेगे कि: